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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY

ORIGINAL APPLICATION No.461 OF 1987.

Shri Shakil Mohd. Jahoor Mohd.
and two others.
R/at. Rly.Old Police Line,
Chawl No.126-K, Near S.T.Stand,
At & Post Bhusawal,
Dist: Jalgaon.

... Applicants

V/s.

- 1) Union of India, through
The General Manager,
Central Railway,
Bombay V.T.
- 2) The Divisional Railway Manager,
Central Railway,
Bhusawal.

... Respondents

Coram: Hon'ble Member(J), Shri M.B. Mujumdar
Hon'ble Member(A), Shri M.Y. Priolkar

Appearances:

- 1) Mr.D.V.Gangal, advocate
for the applicant
- 2) Mr.V.G.Rege, Counsel
for the respondents.

ORAL JUDGMENT:

Dated: 4.10.1989.

(Per: Shri M.B.Mujumdar, Member(J)

In view of the letter dated 14.12.1988 from the
CPO(IR), Bombay V.T. addressed to the DRM(P), Bhusawal, Mr.Rege
learned counsel for the respondents have made the following
statement in writing:

"The respondents agree to re-screen the applicants
1 and 3 and in case the said applicants on
re-screening are found suitable they will be
empanelled at the appropriate place in panel
dt. 24.4.1986 and absorbed according to their
turn.

The respondents state that they have already
appointed applicant No.2 in view of he having
been found suitable on screening and he is in
service at present."

2. In view of this statement, Mr.Gangal withdraws
this application. He however, states that regarding the

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other reliefs, the applicant would make representations to the concerned authorities and if they do not consider the representations favourably the applicant would file fresh application or applications in respect of ^{se}that reliefs.

3. In view of the above position the application is disposed of as withdrawn with liberty to file fresh application or applications in respect of the remaining reliefs. There will be no order as to costs. Contempt Petition which is filed by the applicants on 10.9.1987 be numbered. That is also disposed of.


(M.Y. PRIOLKAR)
MEMBER(A)


(M.B. MUJUMDAR)
MEMBER(J)